

The question of extending the scheme to the capital or another important city of the remaining States none of whose cities is at present included, is under examination.

**White-washing of Government building in Delhi**

183. SHRI B. K. DASCHOWDHURY:  
SHRI SHANKAR DEV:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have decided not to get the Government built houses for the Central Government employees in Delhi white-washed during this year;

(b) if so, the reasons for the same; and

(c) whether Government would consider the case of multi-storeyed buildings on separate footings and if not the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND IN THE MINISTRY OF WORKS AND HOUSING (PROF. D. P. CHATTOPADHYAYA): (a) and (b). On 18th November, 1971, Government had imposed a ban on white-washing, repairs, minor works and additions/alterations to all buildings both residential and non-residential as a measure of economy to meet the situation arising out of the large influx of refugees from Bangla Desh.

In December, 1971, this ban was relaxed to the extent that white-washing may be done departmentally in bathrooms and kitchens of residential buildings on change of tenancy.

In March, 1972, it was decided that the ban may be further relaxed to the extent that (i) white-washing may be done in the buildings which were not white-washed in 1971-72; and (ii) white-washing/distempering may be done in the residences allotted to the newly elected Members of the Rajya Sabha.

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(c) No, Sir. Government do not consider it desirable to make any distinction between multi-storeyed buildings and others in regard to white-washing.

**Unauthorised Tea Stall in DIZ Area, New Delhi**

184. SHRI B. K. DASCHOWDHURY:  
Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the unauthorised tea stall constructed in the DIZ Area, Mandir Marg, New Delhi has been removed and clearance certificate issued to the contractor; and

(b) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND IN THE MINISTRY OF WORKS AND HOUSING (PROF. D. P. CHATTOPADHYAYA):

(a) and (b). The tea stall could not be removed as the stall owner has obtained a stay order from the Court. On the completion of the work, necessary certificate has been issued to the Contractor.

**Cultural Centres in the Country**

185. SHRI B. K. DASCHOWDHURY: Will the Minister of CULTURE be pleased to state:

(a) the names and locations of the cultural centres functioning in the country; and

(b) the names and locations of the new centres proposed to be opened in the country in the near future?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) and (b). A proposal to set up a Cultural Complex in Delhi is under consideration of Government. Details thereof are yet to be worked out.

A list of some of the cultural centres in the country is given in the Khosla Committee's report on National Akademies, copies of which are available in Parliament library. However, information regarding the names and locations of the existing cultural centres and of the new centres proposed to be opened in the country is being collected and will be laid on the table of the House.

#### Bihar Rural Housing Scheme

186. SHRI SUKHDEO PRASAD VERMA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the Government of Bihar has forwarded a scheme to the Central Government for rural housing;

(b) if so, the total amount allocated by the Centre in this regard; and

(c) the actual amount spent so far?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND IN THE MINISTRY OF WORKS AND HOUSING (PROF. D. P. CHATTOPADHYAYA): (a) to (c). The Village Housing Projects Scheme is in the State Sector. Central financial assistance for all the State Sector scheme is now being given in the shape of 'block loans' and 'block grants' without being tied to any particular scheme or head of development. The State Governments are free to frame projects and sanction expenditure therefor according to their own requirements and priorities and do not have to forward the schemes to the Central Government.

2. Proposals have, however, been received from the Government of Bihar in respect of another scheme viz. "Provision of House-sites to Landless Workers in Rural Areas", which is in the Central Sector. Proposals involving an expenditure of Rs. 63.14 lakhs are under scrutiny.

#### Setting up of Soyabean Processing Plant in Faridabad, Haryana

187. SHRI SUKHDEO PRASAD VERMA: Will the Minister of AGRICULTURE be pleased to state the salient features of the Soyabean Processing Plant Project being set up at Faridabad in Haryana?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): The Soyabean Processing Plant is being set up in the public sector by the Food Corporation of India in collaboration with the UNICEF.

The total financial outlay of this project is estimated to be about Rs. 2.0 crores of which UNICEF would provide \$ 8.79 lakhs (Rs. 60.0 lakhs) towards the cost of equipments and technical consultancy.

The initial capacity of this plant would be 100 tonnes per day with a provision to step up the capacity to 250 tonnes per day.

The primary products of this processing unit would be edible grade defatted and full fat soya flour for use in production of nutritious food and other products would be soya oil, commercial grade meal and soya hulls.

#### Setting up of an Open University

188. SHRI SUKHDEO PRASAD VERMA:  
SHRI M. RAM GOPAL REDDY:

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government are contemplating a scheme to set up an open University in the country; and

(b) if so, the salient features of the scheme?